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OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

EXTRAORDINARY No. 2

GOVERNMENT OF GOA

Department of Law

Legal Affairs Division

Notification

8/5/2024-LA-181

The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Ordinance, 2024 (Ordinance No. 5 of 2024) which has been promulgated by the Hon'ble Governor of Goa on 06-10-2024 is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim, 10th October, 2024.

The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Ordinance, 2024

(Ordinance No. 5 of 2024)

Promulgated by the Governor of Goa in the Seventy-fifth Year of the Republic of India.

I, P. S. Sreedharan Pillai, Governor of Goa, in the Seventy-fifth Year of the Republic of India, promulgate "The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Ordinance, 2024 (Ordinance No. 5 of 2024)".

An Ordinance further to amend the Goa Legislative Diploma No. 2070 dated 15-4-1961, in its application to the State of Goa.

Whereas, the Legislative Assembly of the State of Goa is not in session and the Governor of Goa is satisfied that circumstances exists which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Goa is pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

2. *Insertion of new article 31-A.*— After article 31 of the Legislative Diploma No. 2070 dated 15-4-1961, the following article shall be inserted, namely:—

"Article 31-A.— (1) Notwithstanding anything contained in this Code, the Goa Town and Country Planning Act, 1974 (Goa Act 21 of 1975), the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act 6 of 2008), the Goa Land Development and Building Construction

Regulations, 2010, the Goa Municipalities Act, 1968 (Goa Act 7 of 1969), the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994), the City of Panaji Corporation Act, 2002 (Goa Act 1 of 2003) or any other relevant law for the time being in force, any land belonging to the Comunidade if granted for certain purpose either by way of sale or lease or emphyteusis or leave and license, shall not be used for any other purpose except for the purpose for which the land was so granted.

(2) If any such land granted by the Comunidade for certain purpose/use is put to any use other than for which it was granted, such land shall be reverted back to the concerned Comunidade in the manner hereinafter specified.

(3) The Administrator of Comunidade after ascertaining the position thereof issue a show cause notice, to the grantee/ allottee and/or any other person found to be in possession of such land. The Administrator of Comunidade shall after considering the reply filed by the grantee/ allottee and such person to the show cause notice and after hearing oral arguments, if any, pass an order of reversion of such land in favour of the Comunidade with approval of the Government.

(4) The Administrator of Comunidade, during the pendency of the proceedings before it shall pass an order restraining the change of use of such land for any purpose other than the purpose for which the land was so granted. On passing such order by the Administrator of Comunidade, no authority including Town and Country Planning Department, Planning and Development Authority, Municipal Council, Village Panchayat or City of Panaji Corporation shall issue any permission/clearance/approval/No Objection Certificate for such land.”.

Place: Raj Bhavan,

Dona Paula, Goa.

Date: 6-10-2024.

P. S. Sreedharan Pillai

Governor of Goa.